Shri Satish Chandra: I have no information.

डा॰ पी॰ एस॰ देशमुख: क्या अर्थ पंत्री जी बतला सकते हैं कि यह स्टाफ कार की बींमारी कब से शुरू हुई हैं ?

Mr. Speaker: I think I should disallow this question.

Shri Velayudhan: May I know, Sir, which are the categories of Government employees who can use staff cars?

Shri Satish Chandra: All gazetted officers on duty can use them. They are also used by cashiers for taking cash to the bank and bringing cash from the bank.

Shri Velayudhan: May I know......

Mr. Speaker: Next question.

NEW DELHI MUNICIPAL COMMITTEE

*1119. Shri Radha Raman: Will the Minister of Health be pleased to state:

- (a) the total amount of Government grants under various heads given to the New Delhi Municipal Committee; and
- (b) how this total grant compares with pre-partition expenditure?
- The Minister of Health (Rajkumari Amrit Kaur): (a) A statement, showing the grants given to the Committee by the Chief Commissioner Delhi, during the last 8 years, is placed on the table of the House. [See Appendix V, annexure No. 51.]
- (b) A statement, showing total grants received and total expenditure incurred by the Committee during the three years, immediately preceding the partition, is placed on the Table of the House. [See Appendix V, annexure No. 52.]

Shri Radha Raman: May I know, Sir, if the Minister is aware of the lowering of standards of cleanliness in New Delhi?

Rajkumari Amrit Kaur: Well, Sir, there has been a little lowering of standards and the reason for that is the large influx of population into. Delhi.

Shri Radha Raman: May I know, Sir. if the Minister has often observed heaps of rubbish lying at various places?

Mr. Speaker: Order, order. I think this subject is coming under the Delhi State Government and not under the Central Government. These questions will better be put on the floor of the Delhi State Assembly. They may be admissible there and not bere.

Shri Radha Raman: Since you say this subject is for the State Assembly, I need not ask any other question.

Mr. Speaker: If permissible there too.

SUGAR MILLS IN ORISSA

*1120 Shri Sanganna: Will the Minister of Food and Agriculture be pleased to state:

- (a) the quantity of sugar produced by each sugar mill in the Orissa State during each of the last five years:
- (b) the total consumption of sugar in Orissa during the same period; and
- (c) the quantity of sugar exported from and imported into the State during the same period?

The Parliamentary Secretary to the Prime Minister (Shri Satish Chandra):
(a) to (c). A statement containing the required information is laid on the Table of the House. [See Appendix V, annexure No. 53.]

Shri Sanganna: May I know, Sir, as to why the sugar required for internal consumption is not being released at the local mills but imported from outside?

Shri Satish Chandra: There is very little production in one of the two lorissa mills which is comparatively a mill of small size. The other mill is not working due to shortage of cane. Sugar is not exported from Orissa. On the other hand, a huge quantity of sugar is imported from other provinces to meet the local requirements.

Shri Sanganna: What is the total production of sugar in Orissa?

Shri Satish Chandra: There is one small factory the annual production of which has never exceeded 2.500 tons.

Mr. Speaker: Next question.

Shri Raghavaiah: Máy I kow, Sir, the number of sugar mills or factories owned by foreigners in this country?

Shri Satish Chandra: I cannot give the exact number just now.

Shri Raghavaiah: Is it a fact that some of the sugar factories like

Somalkot are owned by foreigners in Madras State?

Mr. Speaker: The question is only restricted to Orissa. He has not got other information just at hand now. Next question now.

उच्चतम न्यायालय के कार्यालय का संसद् भवन से ले जाया जाना

*११२१ श्री आर० एस० तिवारी: क्या गृह कार्य मंत्री यह बतलाने की कृपा करेंगे कि:

- (क) क्या उच्चतम न्यायालय के कार्यालय को संसद् भवन से ले जाया जा रहा है;
- (स्र) यदि ले जाया जा रहा है, तो उसे किस स्थान पर ले जाया जा रहा है;
- (ग) क्या उच्चतम न्यायालय दिल्ली में काम करता रहेगा या उसे किसी दूसरे स्थान पर ले जाने का विचार है; और
- (घ) किस कारण यह संसद् भवन से ले जाया जा रहा है ?

The Minister of Home Affairs and States (Dr. Katju): (a) No, it may not be possible to shift the Court until a new building has been constructed.

- (b) The matter is under consideration.
- (c) No such proposal is at present under consideration.
- (d) The space at present occupied by the Court is needed to meet Parliamentary requirements.
- Shri N. C. Chatterjee: Sir, May I know if the proposal to shift the Supreme Court to Baroda House has been definitely rejected?

Dr. Katju: Because Baroda House is not considered to be suitable for the purpose.

Shri N. C. Chatterjee: Is there any proposal to build up a new house for the Supreme Court on Hardinge Avenue?

Dr. Katju: That is under consideration.

Shri M. L. Dwivedi: May I know, Sir, in view of the fact that both the Houses of Parliament are meeting here how shall we be able to provide additional accommodation for Members and other officers etc., if we do not shift the Supreme Court to any other place?

Dr. Katju: We are trying to do our best.

Shri M. A. Ayyangar: Is it a fact that the Hyderabad Government has offered to sell the Hyderabad House to the Central Government for the purpose of the Supreme Court?

Dr. Katju: I have not heard of that.

समुद्रपार संचरण सेवा

•११२२. श्री आर॰ एस॰ तिवारी : क्या संवरण मंत्री यह बतलाने की कृपा करेंगे कि :

- (क) समृद्रपार बेतार संचरण सेवा
 के विस्तार सम्बन्धी पंच वर्षीय योजना को
 कब कार्यान्वित किया जायेगा;
- (स) क्या ऐसा संचरण केन्द्र केवल कलकत्ता में ही स्थापित किया जायेगा या कुछ दूसरे स्थानों में भी;
- (ग) क्या कलकत्ता केन्द्र में रेडियो-टेलीफोन और रेडियो-फोटो सेवा के लिये कोई प्रबंध किया जायेगा, और
- (घ) क्या ऐसे सैट जनता के लिये भी उपलब्ध कर दिये जायेंसे ?

The Deputy Minister of Communications (Shri Raj Bahadur): (a) Action to implement the Plan is already being taken

- (b) The existing stations at Delhi, Bombay and Madras will also be developed and expanded.
- (c) To start with, the Calcutta station will operate Radio-Telephone and Wireless-Telegraph services only.
- (d) The service will be available to the public.